

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 115 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION Nos.2583, 2584, 2585, 2586,
5689 and 10432 OF 2016

(Applications for stay, Exemption from filing Official Translation, bail, Exemption from filing Official Translation and Permission to file Additional Documents)

AJAY KUMAR PANDEY

... Appellant(s)

VERSUS

IN RE:- PIYUSH VERMA ADDL. CIVIL JUDGE
(JUNIOR DIVISION) JALAUN AT ORAI

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 13.5.2016 when the Court was pleased to pass the following order:

"List on 04.07.2016.

In the meanwhile, the appellant is permitted to file a detailed affidavit tendering unconditional apology on his conduct before the High Court and with further undertaking that he will not indulge into any such attempts in future.

This affidavit be filed within four weeks from today and a copy of which shall also be produced before this Court."

It is submitted that Counsel for the Appellant has on 27.6.2016 filed additional documents alongwith application for permission to file the same as per order quoted above. [Copy of the same is circulated for kind perusal of the Hon'ble Court]

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 28th day of June, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Ejaz Maqbool, Advocate
319, C.K.Daphtary Block, S.C.I, N.D

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ASSISTANT REGISTRAR